

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 167/TT/2020**

Date: 3.3.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:-** Trueing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block For 400kV D/C Solapur (STPP) - Solapur (PG) T/L along with bay extension at Solapur (PG) S/S. Asset I & Extension of 400/220kV Solapur S/S - Augmentation of Substation by 1 x 315 MVA (3rd) Transformer (by Shifting of 500 MVA Transformer from Wardha to Solapur). Asset II under Transmission System for Solapur STPP (2x660 MW)+in Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 12.3.2020:-

- a) In response to the RoP dated 12.9.2019 in Petition No. 244/TT/2019, Auditor Certificate was submitted with details such as tariff income, non-tariff Income, tax liability, interest u/s 234 of IT Act, 1961 and effective tax rate. In respect of interest u/s 234 of IT Act, 1961, provide break-up of the interest categorized under delay in deposit, deferment in deposit, short deposit or default in deposit, if any, certified by Auditor.
- b) Information w.r.t. true-up of 2014-19 period and determination of transmission tariff of 2019-24 period:

**2014-19 period**

- i) Add-cap within cut-off date for Asset I and Asset II, balance and retention Payment-confirmation whether any further previously recognized liabilities remain to be discharged for 2014-19 period.

- ii) Beyond Cut-off Date (balance and retention payment) . reasons for inclusion of add-cap in 2018-19 whereas add-cap allowed by the Commission is for 2015-16, 2016-17 and 2017-18.

**2019-24 period**

- iii) Reasons for claiming Add-Cap beyond cut-off date for Asset I
- iv) Statement of other liabilities recognized but yet to be paid:
- v) Confirmation as to whether any further ~~p~~ previously recognized liabilities remain to be discharged for 2019-24 period.

**Forms**

- vi) Form-5 (Element Wise Break Up of Project/Asset/Element cost of Transmission System)
- vii) Flow of liabilities statement as per enclosed Annexure-I(B).
- viii) Form-13 (Break up of Initial Spares)

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

Annexure - I (B)

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Party	Particulars <sup>#</sup>	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on COD	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability as on 31.3.2019
						2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	
Asset - 1	Party - A										-					-							-	-
Asset - 1	Party - B										-					-							-	-

<sup>#</sup> TL/SS/Communication Systems etc.

\*Works deferred for execution, contract amendment - please specify

**Additional Capitalisation - 2014-19**

Asset No.	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset

Asset No.	Party	Particulars <sup>#</sup>	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on 31.3.2019	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability projected as on 31.3.2024
						2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset - 1	Party - A				-						-					-							-	-
Asset - 1	Party - B				-						-					-							-	-

<sup>#</sup> TL/SS/Communication Systems etc.

\*Works deferred for execution, contract amendment - please specify

**Additional Capitalisation - 2019-24**

Asset No.	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset